

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 10905/2024

THE STATE OF UTTAR PRADESH & ORS.

Appellant(s)

VERSUS

M/S VACMET INDIA LIMITED INCORPORATED
UNDER COMPANIES ACT, 1956 & ANR.

Respondent(s)

(IA No. 38756/2021 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 129480/2020 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 142887/2018 - CLARIFICATION/DIRECTION, IA No. 39147/2021 - EXEMPTION FROM FILING O.T., IA No. 47401/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 142894/2018 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 142918/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 118965/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 140770/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES AND IA No. 59921/2022 - STAY APPLICATION)

WITH

C.A. No. 10911/2024 (III-A)

(IA No. 129459/2020 - CLARIFICATION/DIRECTION)

C.A. No. 10909/2024 (III-A)

(IA No. 56665/2021 - APPLICATION FOR TAGGING/DETAGGING, IA No. 56672/2021 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 85553/2019 - CLARIFICATION/DIRECTION, IA No. 185557/2019 - EXEMPTION FROM FILING O.T., IA No. 56674/2021 - EXEMPTION FROM FILING O.T., IA No. 185556/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

C.A. No. 10912/2024 (III-A)

(IA No. 179617/2022 - APPLICATION FOR PERMISSION, IA No. 129497/2020 - CLARIFICATION/DIRECTION, IA No. 150217/2018 - EXEMPTION FROM FILING O.T.

C.A. No. 10907/2024 (III-A)

(IA No. 44749/2020 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 129503/2020 - CLARIFICATION/DIRECTION, IA No. 10840/2022 - CLARIFICATION/DIRECTION, IA No. 9445/2022 - EARLY HEARING APPLICATION)

C.A. No. 10906/2024 (III-A)

(IA No. 129493/2020 - CLARIFICATION/DIRECTION)

C.A. No. 10908/2024 (III-A)
(IA No. 129482/2020 - CLARIFICATION/DIRECTION)

C.A. No. 10910/2024 (III-A)
(IA No. 186495/2019 - APPROPRIATE ORDERS/DIRECTIONS AND IA No. 129501/2020 - CLARIFICATION/DIRECTION)

Date : 04-02-2026 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RAJESH BINDAL
HON'BLE MR. JUSTICE VIJAY BISHNOI

For Appellant(s) :

Ms. Madhavi Divan, Sr. Adv.
Ms. Ruchira Goel, AOR
Ms. Aishani Narain, Adv.
Mr. Sharanya, Adv.
Ms. Ritika Rao, Adv.

For Respondent(s) : M/S. Karanjawala & Co., AOR

Mr. Shekhar Prit Jha, AOR
Ms. Preeti Kumari, Adv.
Ms. Nandini Arya, Adv.
Mr. Vikrant Bhardwaj, Adv.

Mr. Nishit Agrawal, AOR
Ms. Kanishka Mittal, Adv.
Ms. Deepti Rathi, Adv.

Mr. Pawan R Upadhyay, Adv.
Ms. Sharmila Upadhyay, Adv.
Mr. Sarvjit Pratap Singh, Adv.
Mr. Rishabh Khare, Adv.
M/s Unuc Legal LLP, AOR

M/S. Khaitan & Co., AOR

Mr. Balbir Singh, Sr. Adv.
Mr. Manu Nair, Adv.
Mr. Shantanu Tyagi, Adv.
Mr. Aryan Roy, Adv.
Ms. Aalokaa Verma, Adv.
Mr. Naman Tandan, Adv.
Ms. Charu Trivedi, Adv.
Mr. S. S. Shroff, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

**On the request of the learned counsel for the appellant(s),
list on 18.02.2026.**

**(DEEPAK SINGH)
ASTT. REGISTRAR-cum-PS**

**(AKSHAY KUMAR BHORIA)
COURT MASTER (NSH)**